

**The Goa Information Technology Development  
(Amendment) Bill, 2023**

**(Bill No. 42 of 2023)**

**A**

**BILL**

further to amend the Goa Information Technology Development Act, 2007 (Goa Act 10 of 2007).

BE it enacted by the Legislative Assembly of Goa in the Seventy - fourth Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Goa Information Technology Development (Amendment) Act, 2023.

(2) It shall come into force, on such date as the Government may, by notification in the Official Gazette, appoint.

2. Insertion of new section 38A.—In the Goa Information Technology Development Act, 2007 (Goa Act 10 of 2007), after section 38, the following section shall be inserted, namely : —

“38A. Development of notified area. — (1) Notwithstanding anything to the contrary contained in any other law for the time being in force, once a notification is issued under sub-section (1) of section 38 declaring an area to be a notified area, the Government may by notification in the Official Gazette, appoint a committee consisting of - (i) the Managing Director of the Corporation — Chairperson; (ii) Concerned Deputy Director of Directorate of Information Technology, Electronics and Communications, Government of Goa — Member; (iii) One member to be nominated by the Corporation from amongst the Directors of the Corporation — Member; (iv) an

- officer not below the rank of Deputy Town Planner to be nominated by the Government — Member Secretary; (v) Head of Engineering Section/ Chief Engineer of the Corporation — Member; (vi) an officer to be nominated by the Government of Goa —Member; (vii) An Architect to be nominated by the Corporation — Member; (viii) A person having shown capacity in industry or commerce, to be nominated by the Corporation — Member; to decide and dispose of all applications for land development permissions and building construction, under all local or special laws including Goa Town and Country Planning Act, 1974 (Act 21 of 1975) and rules framed thereunder (hereinafter, in this section, referred to as the “said Act”).
- (2) The committee shall discharge all the functions of the Chief Town Planner, Town and Country Planning Department in a non planning area, and functions of the Planning and Development Authority in a planning area, under the laws in force.
  - (3) The committee shall have regard to the provisions of all local laws including any regional plan, outline development plan, comprehensive development plan or other plans prepared under the said Act.
  - (4) Notwithstanding anything to the contrary contained in any other law for the time being in force, permissions for any land development and building construction in a notified area shall be decided and disposed by the said Committee and the same shall be governed by the Goa Land Development and Building Construction Regulations, 2010.
  - (5) Any person aggrieved by the decision or order made by the committee, may prefer an appeal to the Goa Town and Country Planning Board. The provisions of section 45 of the said Act, and the rules framed thereunder, shall, *mutatis mutandis*, apply to such appeal”.

### **Statement of Objects and Reasons**

The Bill seeks to insert a new section 38A in the Goa Information Technology Development Act, 2007 (Goa Act 10 of 2007) so as to constitute a Committee who shall be responsible to decide and dispose applications for land development and building construction having regard to the provisions of all local laws including any regional plan, outline development plan, comprehensive development plan or other plans prepared under the Goa Town and Country Planning Act, 1974 (Act 21 of 1975) and the rules framed thereunder and facilitate under the Goa Land Development and Building Construction Regulations, 2010, to facilitate the entrepreneurs in the Electronics Manufacturing / Information Technology domain to obtain permissions for land development and building construction expeditiously.

This Bill seeks to achieve the above objects.

### **Financial Memorandum**

No financial implications are involved in this Bill.

### **Memorandum Regarding Delegated Legislation**

Clause 1(2) of the Bill empowers the Government to issue notification for appointing a date for bringing into force the Act.

This delegation is of normal character.

Porvorim – Goa  
09 August, 2023

**(Rohan Khaunte)**  
Minister for Information Technology,  
Electronics and Communications

Assembly Hall  
Porvorim – Goa  
09 August, 2023

**(Namrata Ulman)**  
Secretary to the Legislative  
Assembly of Goa